## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2317 ANSWERED ON:12.03.2013 ALLOTMENT OF LAND Ray Shri Bishnu Pada

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of licenses issued to the ex-situ, pre-78 forest encroachers in Andaman and Nicobar Islands along with the area of land to be allotted and the number of families who were not physically given land as it is not free from encumbrance even after 10 years;
- (b) the reasons therefor and the action taken/proposed to be taken by the Union Government and the Andaman and Nicobar Administration in this regard;
- (c) the time by which occupancy right is likely to be given to those families;
- (d) whether the Island Development Authority has conducted any meeting to allot one acre land along with financial package; and
- (e) if so, the details thereof and the action taken in this regard?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): The details of licenses issued to the ex-situ pre 78 encroachers are:-

Name of District No of persons Area in Hectare South Andaman 15 15.00 North & Middle Andaman 495 495.00 510 510.00

A total of 473 (15 in respect of South Andaman & 458 in respect of North & Middle Andaman) were not physically handed over.

- (b): Due to local resistance by in-situ and post 78-encroachers physical possession was not taken over.
- (c): Time line has not been fixed.
- (d) to (e): The Island Development Authority in its meeting held on 27-12-1986 had considered regularization of encroachment up to one hectare land per family. All encroachment in forest areas up to 31-12-1978 shall be regularized, up to one hectare per family excluding the encroachments falling in the middle of forest areas. The Forest Department has identified the ex-situ pre-78 forest encroachers for relocation.